

2ITEM NO.9

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 9036/2013

DAMYANTI & ANR

Appellant(s)

VERSUS

VED PRAKASH & ANR

Respondent(s)

(with interim relief and office report)

Date : 23/08/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Anupam Lal Das,Adv.

For Respondent(s)

Mr. Samir Ali Khan,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the parties have failed to file the statement of case within the statutory period. Filing of Statement of Case is not mandatory as per amended Supreme Court Rules, 2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court on its own turn.

(M V RAMESH)
Registrar

MG